

**INSPECTION REPORT FILED BY APPCB BEFORE HON'BLE**  
**NATIONAL GREEN TRIBUNAL (SZ) CHENNAI IN ORIGINAL**  
**APPLICATION 247 OF 2021**

1. It is submitted that the Sri D.Damodara Raju resident of P.V.Puram (V), Sathyavedu (M), Chittoor District have filed **Original Application No. 247 of 2021** at Hon'ble NGT (SZ), Chennai on violations of Environmental clearance conditions, Illegal mining and Consent For Establishment (CFE) & Consent For Operation (CFO) conditions by M/s. Sai Lakshmi Balaji Infrastructure Private Limited, P.V.Puram (V), Sathyavedu (M), Chittoor District.
2. It is submitted that M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) and subsequent Consent For Establishment (CFE) and Consent For Operation (CFO) valid upto 31.01.2022 for Mining of Recovery Aggregate - 17,096.22 Cum/Year and Mining of Rock sand - 2011.32 Cum/Year in an area of 4.569 Ha.(Copies enclosed as **Annexure-I** ).
3. It is submitted that M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) Expansion for producing Mining of Recovery aggregate from 17,096.22 cum/year to 2,13,439 m<sup>3</sup>/annum & Mining of Rock sand - 2011.32 Cum/year and subsequent Consent For Establishment (CFE) and Consent For Operation (CFO) valid upto 30.11.2025 for Mining of Recovery Aggregate 2,13,439 m<sup>3</sup>/annum and Mining of Rock sand 2011.32 Cum/Year in an area of 4.569 Ha. (Copies enclosed as **Annexure-II** ).

4. In view of the above, Board officials have conducted detailed inspection on 12.02.2022 and observed the following non-compliance in the existing CFO order issued by the Board on 04.01.2021 vide order No. **CTR-615/APPCB/ZO-KNL/CFO/2020** which is valid up to 30.11.2025 is as follows:

- i. The mining unit has not constructed retention/toe walls at the foot of the dumps.*
- ii. The mining unit has not developed shrubs/ grass species for stabilization of worked out slopes.*
- iii. The mining is storing the overburden dump outside the mining lease area and not provided Garland drain around the dump.*
- iv. The mining unit has not provided graded roads.*
- v. The mining project has not developed greenbelt along the mine lease area with tall growing trees, But, developed compensatory greenbelt at an area of 6.0 Ac in the mining area at available vacant places.*
- vi. The mining seepage water is not being utilized in the mining area and discharged to the natural drain through pumping.*

5. During the inspection, Board officials have carried out Ambient Air Quality Monitoring on at adjacent to the mining area and also analyzed the water collected mine pit area. The analysis reports are here with enclosed for kind perusal. (**Annexure -III**). on observation on the Analysis reports it was found that, the Air emissions are within the standards stipulated by Central Pollution Control Board (CPCB) and also the characteristics of water collected in the mine pit are also found to be within the standards stipulated by Central Pollution Control Board (CPCB). The condition wise compliance report on the conditions stipulated in the CFO order No. CTR-615/APPCB/ZO-KNL/CFO/2020, Dt.04.01.2021 which is valid up to 30.11.2025 is here with enclosed for kind perusal. (**Annexure -IV**).

6. It is also submitted that this Hon'ble NGT was constituted a Joint committee comprising of 1) a Senior Scientist from State Environment Impact Assessment Authority (SEIAA), State of Andhra Pradesh 2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Vijayawada, 3) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman 4) The Deputy Director of Mines and Geology, Chittoor District as a nodal officer for Joint inspection. In obedience to the Directions of Hon'ble NGT the committee have already completed the inspection and submitted a joint inspection report.

This is submitted for kind information.

Dated at Tirupati on this the 04<sup>th</sup> day of March 2022

  
**ENVIRONMENTAL ENGINEER**  
**REGIONAL OFFICE, TIRUPATI**  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**



## ANDHRA PRADESH POLLUTION CONTROL BOARD

### ZONAL OFFICE: KURNOOL

1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jceezoknl@gmail.com

#### CONSENT ORDER

Order No.CTR - 615/APP/PCB/ZO-KNL/CFO/2019

Date:18.02.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd,**  
**(4.569 Ha Road metal and Building stone quarry),**  
**Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8,**  
**P.V. Puram (V), Sathyavedu (M), Chittoor District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

#### **Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	1.3 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products	Mine Lease Area	Quantity
1	Mining of Recovery Aggregate	4.569 Ha	17,096.22 Cum/ Year
2	Mining of Rock sand		2011.32 Cum/ Year

This consent shall be valid for a period ending with the **31.01.2022.**

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2020.02.18 19:25:20 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

**Encl: Schedules A & B**

**To**

**M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., ,**  
**(Mine Lease Area – 4.569 Ha),**  
**Vignan Nagar, Varadaiahpalem,**  
**Chittoor, Chittoor Dist – 517 541.**  
**drconstructionstdr@gmail.com**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

**SCHEDULE - A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B****Water:**

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust suppression	0.8 KLD
2	Green Belt	0.5 KLD
3	Domestic	1.7 KLD
<b>Total:</b>		<b>3.0 KLD</b>

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

**Air:**

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup>
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out semi-mechanized open cast mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid Waste:**

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	O.B.Soil	1005.66 m3/Year	As per the mining plan proposed to dump in their mining area as per the directions of the Dept. of Mines & Geology.

8. The project authority shall provide and maintain the following measures as committed in their letter dt.05.02.2020 to control erosion of dumps within 30 days.
  - Retention/toe walls at the foot of the dumps
  - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

**Other Conditions:**

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.05.02.2020.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1<sup>st</sup> January and 1<sup>st</sup> July of the year to Regional Office, Tirupati on regular basis.

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2020.02.18 19:25:35  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

To  
M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., ,  
(Mine Lease Area – 4.569 Ha),  
Vignan Nagar, Varadaiahpalem,  
Chittoor, Chittoor Dist – 517 541.  
[drconstructionstdr@gmail.com](mailto:drconstructionstdr@gmail.com)



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: KURNOOL**

1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jceezoknl@gmail.com

**CONSENT ORDER**

**Order No.CTR - 615/APP/PCB/ZO-KNL/CFO/2020**

**Date:04.01.2021**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)**  
**(4.569 Ha Road Metal and Building stone),**  
**Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),**  
**Sathyavedu (M), Chittoor District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge after expansion	Point of Disposal
1.	Domestic	2.6 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products / Line of Activity	As per CFO Order Existing Dt.18.02.2020	As per the CFE Expansion Order Dt.10.11.2020	Total quantity after expansion
1	Mining of Recovery aggregate	Mining of Recovery aggregate- 17,096.22 cum/Year	Mining of Road metal & Building stone – 2,13,439 m3/annum	Mining of Road metal & Building stone – 2,13,439 m3/annum
2	Mining of Rock sand	Mining of Rock sand - 2011.32 Cum/Year	--	Mining of Rock sand - 2011.32 Cum/Year

This consent shall be valid for a period ending with the **30.11.2025.**

**K Venkateswara Rao**  
Digitally signed by K Venkateswara Rao  
Date: 2021.01.04 13:45:50 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**ZONAL OFFICE, KURNOOL**

**Encl: Schedules A & B**

**To**

**M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)**  
**(4.569 Ha Road Metal and Building stone),**  
**Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),**  
**Sathyavedu (M), Chittoor District.**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B****Water:**

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Total Quantity after expansion
1	Dust suppression	1.6 KLD
2	Development of Greenbelt	1.0 KLD
3	Domestic purpose	3.4 KLD
<b>Total:</b>		<b>6.0 KLD</b>

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

**Air:**

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup>
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out open cast by semi-mechanized mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid Waste:**

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Waste	1113.065 m <sup>3</sup> /Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.

8. The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.
  - Retention/toe walls at the foot of the dumps
  - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

**Other Conditions:**

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1<sup>st</sup> January and 1<sup>st</sup> July of the year to Regional Office, Tirupati on regular basis.

**K Venkateswara**  
**Rao**  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 ZONAL OFFICE, KURNOOL

Digitally signed by K  
Venkateswara Rao  
Date: 2021.01.04 13:46:09  
+05'30'

To

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)  
(4.569 Ha Road Metal and Building stone),  
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),  
Sathyavedu (M), Chittoor District.

**ANNEXURE - III**

	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b> <b>REGIONAL OFFICE</b> <b>I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI</b>
A Narendra Babu Environment Engineer	Email: <a href="mailto:rotpt-ee1@appcb.gov.in">rotpt-ee1@appcb.gov.in</a> Phone (O) : 0877-2253981

**WATER ANALYSIS REPORT**

Sample Source	M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha Road Metal Building Stone), Sy. No.140/1,3,4,5,7 to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.			
Sample No & Location	20220218- Water Sample Collected from Check dam-1 in West direction of the Mine 20220219- Water Sample Collected from Check dam-2 in South-East direction of the Mine 20220220 - Water Sample Collected from Bore well at Quatres Area			
Sampling date: 12.02.2022	Sample received on: 12.02.2022	Report issued on: 15.02.2022		
Sampling done by	EE & Analyst Gr-I, Regional office, Tirupati			
S. No	Parameters	18	19	20
1	pH	7.70	7.82	7.38
2	Total Suspended Solids (SS)	92	78	106
3	Total Dissolved Solids (TDS)	582	560	918
4	Chemical Oxygen Demand (COD)	244	262	386
5	Total Hardness (as CaCo3)	472	546	336
6	Calcium (as Ca <sup>++</sup> )	62	74	58
7	Magnesium (as Mg <sup>++</sup> )	82	86	43
8	Total Alkalinity (as CaCo3)	184	178	248
9	Chlorides (as Cl <sup>-</sup> )	320	274	318
10	Sulphates (as So <sub>4</sub> <sup>2-</sup> )	146	134	174

**Note:**

1. The Results of all parameters are expressed in mg/l except pH
2. Results are related to samples as received at the Laboratory.

*V. Sudhakar*  
ANALYST GR I

*[Signature]*  
ENVIRONMENTAL ENGINEER

	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI</b>
A Narendra Babu Environment Engineer	Email: <a href="mailto:rotpt-ee1@appcb.gov.in">rotpt-ee1@appcb.gov.in</a> Phone (O) : 0877-2253981

**AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT**

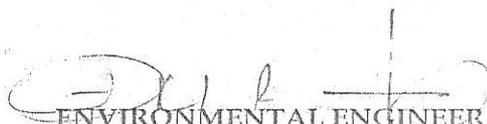
Sample Reg. No.	: Report No. 202202025
Sampling Location	: M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha. Road Metal & Building Stone), Sy. No.140/1,3,4,5,7to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.
Sampling point	: Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
Sample height from ground level	: About 02 Meters
Sampling site is in up wind or downwind of the source	: Down wind direction
Purpose of sampling	: Complaint
Sample collected by	: EE & Analyst Gr-I, Regional Office, Tirupati
Sampling Date	: 12.02.2022
Sample Submit date	: 13.02.2022
Sample analyzed on	: 14.02.2022
Date of Issue of report	: 14.02.2022

Parameters	Average Values in $\mu\text{g}/\text{m}^3$	NAAQM Standard in $\mu\text{g}/\text{m}^3$
Particulate Matter (PM <sub>10</sub> )	89	100
Sulphur Dioxide	5.6	80
Nitrogen Dioxide	16.2	80

**Remarks:**

1. Results are related to sample as received and tested
2. Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
3. During monitoring wetting of the roads with tractor mounted tanker was observed.
4. Particulate Matter (PM<sub>10</sub>) is exceeding the Consent standard.

V. Sudhakar  
Analyst-Gr-I

  
ENVIRONMENTAL ENGINEER

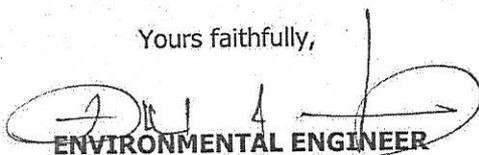
Conditions wise compliance report on the CFO Order No. CTR-615/APPCB/ZO-KNL/CFO/2020, Dt.04.01.2021 which is valid up to 30.11.2025.

Sl.No	Conditions	Compliance															
1	<p><b>Water:</b> The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below</p> <table border="1"> <thead> <tr> <th>Sl No</th> <th>Purpose</th> <th>Total Quantity after expansion</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>1.6 KLD</td> </tr> <tr> <td>2</td> <td>Development of Greenbelt</td> <td>1.0 KLD</td> </tr> <tr> <td>3</td> <td>Domestic purpose</td> <td>3.4 KLD</td> </tr> <tr> <td colspan="2">Total:</td> <td><b>6.0 KLD</b></td> </tr> </tbody> </table>	Sl No	Purpose	Total Quantity after expansion	1	Dust suppression	1.6 KLD	2	Development of Greenbelt	1.0 KLD	3	Domestic purpose	3.4 KLD	Total:		<b>6.0 KLD</b>	<p>Mining unit utilizes water only for Dust suppression, Development of Greenbelt and Domestic purpose and does not generates any process effluents.</p> <p>The Domestic effluents are being disposed into septic tank followed by soak pit.</p>
Sl No	Purpose	Total Quantity after expansion															
1	Dust suppression	1.6 KLD															
2	Development of Greenbelt	1.0 KLD															
3	Domestic purpose	3.4 KLD															
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2	The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.	Complied.															
3	<p><b>Air:</b> The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80</td> </tr> <tr> <td>4</td> <td>NO<sub>x</sub></td> <td>80</td> </tr> </tbody> </table>	S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter(PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO <sub>2</sub>	80	4	NO <sub>x</sub>	80	<p>The mining project is complied with the Environmental standards prescribed with regard to Particulate Matter (PM10). The analysis report is here with enclosed, which was conducted during inspection of Board officials dt. 19.12.2020.</p>
S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter(PM10)	100															
2	Particulate Matter (PM2.5)	60															
3	SO <sub>2</sub>	80															
4	NO <sub>x</sub>	80															
4	The project authority shall carry out open cast by semi-mechanized mining only.	Complied															
5	The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Complied. Deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.															
6	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> <li>Roads shall be graded to mitigate the dust emissions.</li> <li>Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.</li> <li>Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.</li> </ul>	<ul style="list-style-type: none"> <li>Not complied. Mining unit is not provided graded roads.</li> <li>Complied. The mining unit is covered with tarpaulin during transportation.</li> <li>Complied. Deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression</li> </ul>															
7.	<p><b>Solid Waste:</b> The project authority shall dispose solid waste (Non Hazardous) as follows:</p> <table border="1"> <thead> <tr> <th>Sl. No</th> <th>Name of the Solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Waste</td> <td>1113.065 m<sup>3</sup>/Year</td> <td>Shall be dumped in their mining area as per the direction of the Dept. of Mines &amp; Geology.</td> </tr> </tbody> </table>	Sl. No	Name of the Solid waste	Quantity	Disposal	1	Waste	1113.065 m <sup>3</sup> /Year	Shall be dumped in their mining area as per the direction of the Dept. of Mines & Geology.	<p>Not complied. The mining unit is storing the generated solid waste outside the mining area. The waste is being stored in a patta land belonging to the mine lease owner.</p>							
Sl. No	Name of the Solid waste	Quantity	Disposal														
1	Waste	1113.065 m <sup>3</sup> /Year	Shall be dumped in their mining area as per the direction of the Dept. of Mines & Geology.														

8	<p>The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.</p> <ul style="list-style-type: none"> <li>• Retention/toe walls at the foot of the dumps</li> <li>• Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.</li> <li>• Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.</li> </ul>	<p>Not complied. The mining unit has not provided Retention/toe walls, planting of appropriate shrub and also not provided Garland drain around the dump for diversion of storm water.</p>
9	<p>Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land</p>	<p>Complied. Top soil is stopped separately and presently, utilizing for Greenbelt development.</p>
10	<p>The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances</p>	<p>Not complied. The mining unit is storing the overburden soil at outside the mine lease area at an extent of 0.33 Ha belongs to the mining lease owner.</p>
11	<p><b>Other Conditions:</b> The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.</p>	<p>Not complied. But, industry has developed Greenbelt at an area of about 6.0 Ac. with Eucalyptus.</p>
12	<p>The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.</p>	<p>Not complied. The mining unit has not submitted the compliance on the Consent For Operation condition.</p>

Submitted

Yours faithfully,



**ENVIRONMENTAL ENGINEER**